

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).28674/2017

(Arising out of impugned final judgment and order dated 19-10-2017 in RP No. 870/2017 passed by the High Court of Kerala at Ernakulam)

SBI LIFE INSURANCE CO. LTD. & ORS.

Petitioner(s)

VERSUS

M.G. VENU

Respondent(s)

(WITH I.R.)

Date : 06-11-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Tushar Mehta, ASG
Ms. Anuradha Dutt, Adv.
Ms. B. Vijayalakshmi Menon, AOR
Mr. Haaris Fazili, Adv.
Ms. Akanksha Banerjee, Adv.
Mr. Shatadal Ghosh, Adv.
Mr. Tushar Jarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice limited to the question whether the SBI Life Insurance Company Limited can be termed as a State within the meaning of Article 12 of the Constitution of India.

Dasti, in addition, is permitted.

Tag with SLP(C) No.15696 of 2016.

In the meanwhile, there shall be a stay of operation of the impugned judgment and order passed by the High Court.

(SANJAY KUMAR-I)
AR-CUM-PS

(KAILASH CHANDER)
COURT MASTER